## Clause 1

## That at page 1, line 3, for "1977" substitute "1978"

(vi) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha et its sitting held on the 21st March, 1978, held on the Interest Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 22nd February, 1978."

## 12.06 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DECISION OF UNITED STATES
TO PUT OFF RELEASE OF ENRICHED
URANIUM FOR TARAPUR ATOMIC
POWER STATION

SHRI OM PRAKASH TYAGI (Bahraich): Sir, I call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:

"The reported decision of the United States Nuclear Regulatory Commission to put off the release of enriched uranium for the Tarapur Atomic Power Station and the consequences arising out of it."

THE PRIME MINISTER (SHRI MORARJI DESAI): Mr. Speaker, Sir, enriched uranium which ia not produced in India is required for the manufacture of fuel for the Tarapur Atomic Power Station but not for any of our other nuclear power stations which are of different designs. The bilateral agreement for cooperation between the Government of the United States and the Government of India provides that all requirements of enriched uranium for use

as fuel at Tarapur shall be made available by the U.S. and that India shall not obtain these from any other sources. Accordingly, enriched pranium is being imported only from the U.S.A. On an average about 17 to 21 tonnes of enriched uranium is being imported only from the USA every year. In accordance with the current procedures in the United State, consignments of enriched uranium required for Tarapur Atomic Power Station are subject to an export licence to be given by the U.S. Nuclear Regulatory Commission (USNRC), a quasi judicial body which is independent of the U.S. Government Executive Branch. These export licence applications for enriched uranium are considered by the USNRC after clearance is conveyed by the Executive Branch. Presently two licences are pending with U.S. Department of Energy for 7.6 tonnes and 16.7 tonnes of enriched uranium respectively. consignment of 7.6 tonnes was due to have been shipped in September 1977 and Licence XSNM 1222 applied for on 1st November, 1977 is scheduled for shipment between April and October 1978. These requirements closely follow the schedules worked out in consultation with experts deputed by the U.S.A. for this purpose in September, 1976.

The despatch of the first consignment was delayed because the nonproliferation Bill dealing with longterm policy of the U.S. Government was under the consideration of the Congress. Nevertheless during his visit to India in January, 1978, President Carter announced in Parliament that the shipments of nuclear fuel will be made for the Tsrapur Reactor. On 26th January, 1978, the Executive Branch of the U.S. Government recommended to the U.S. NRC that the licence for the pending application for 7.6 tonnes of enriched uranium be issued. On February 13, 1978, three environmentalists Groups in the U.S.A. namely, the National Resources Defence Council, the Union of Concerned Scientists and the

Sierra Club who had also objected to an earlier shipment submitted a motion requesting the NRC to reopen the public hearings of May, 7, 1976 on the Tarapur fuel exports and to consolidate the proceedings on both the pending licences for 7.6 tonnes and 16.7 tonnes. On February 21, 1978. the Executive Branch urged the NRC that the issue of the pending licence for 7.6 tonnes for which executive clearance had been given should not be further delayed. The U.S. NRC has not yet taken a decision whether or not to hold public hearings on the export licence application for Tarapur Atomic Power Station which is presently pending with them. It is reported that a decision could not be taken on this question at meetings held by the U.S. NRC on 16th March. 1978 and 20th March, 1978 on account of the absence of two members Chairman of the NRC has deferred decision pending consultation with the other two members

Government have constantly been impressing upon the US authorities the necessity of maintatining continued supplies of enriched uranium for the Tarapur Atomic Power Station in accordance with the inter-governmental agreement and the subsequent sale contract between the two countries. It has been pointed out that delays in supplies of enriched uranium have already adversely affected the functioning of Nuclear Fuel Complex at Hyderabad and also resulted in involuntary reduction in the output of power at Tarapur. The delay is not due, however, to any policy issue but on account of procedural require-We believe that the U.S. Administration is doing its best to expedite the disposal of the objections taken but the final decision on the objections is not in their hands.

As a result of the delay the power output is also suffering. We are trying to ensure supplies to avoid a complete shut-down and already there has been partial adverse effect on production of energy. In the circumstances we are faced with, this is

inevitable. I only hope that the US Administration will succeed in getting the objections overruled and shipments would be resumed before long.

भी भोम प्रकाश स्थानी: प्रध्यक्ष महोदय, सभी प्रधान मंत्री जी ने इस सम्बन्ध में हमारे सामने बहुत ही महत्वपूर्ण तथ्य प्रस्तुत विय हैं, जिन को सन कर ऐसा प्रनुभव होता है कि हमारा तागपुर फांट, जिम पर लगभग 300 करोड़ रुपये का फारन-एक्सचेन्ज खर्च हुआ है, खतरे में पड़ गया है। आप ने प्रपने वक्तव्य में इस बात को स्वीकारा है कि इस मामले में अमरीका गवर्नमेंट का डिसीजन ही काफ़ी नहीं है, इस में एक और संस्था भी है.

"U.S. Nuclear Regulatory Commission (USNRC), a quasi judicial body which is independent of the U.S. Government Executive Branch. These export licence applications for enriched uranium are considered by the USNRC after clearance is conveyed by the Executive Branch."

इतना ही नहीं, इस के ऊपर भी एक एनव प्रनमेन्ट ग्रंप हैं, इस तरह की दो-तीन बाडीज है। इन के प्रलग-प्रलग फंक्शन्ज को देखते हुए—कार्टर साहब जो यहा पालिया-मेन्ट के मेम्बरों को यह विण्वासन दिला गय षे कि यह काम हो जायगा, उन के जाने के बाद सारा मसला खटाई में पड़ गया है।

एक ग्रीर चीज जो सामने ब्राई है ---

"The delay is not due, however, to any policy issue but on account of procedural requirements. We believe that the U.S. Administration is doing its best to expedite the disposal of the objections taken but the final decision on the objections is not in their hands."

यह बात प्राप ने स्वीकार की है। पहली चीज तो मैं ग्राप में यह पूछना चाहुंगा कि कार्टर साहब जब पहां प्राए थे भौर उन्होंने इस बारे में प्राप्थामन दिया था उन के प्राप्थासन के पश्चात् भी जबकि हमारे यहां 7.6 टन एनरिच्ड यूरेनियम सितम्बर, 1977 [श्री भ्रोम प्रकाश त्माणी] तक भाने के लिए ड्रमू था, भ्रमी तक बह क्यों नहीं भ्राया है ? एन० भ्रार० सी० ने जो ....

MR. SPEAKER: Please put your question now.

थी प्रोम प्रकाश स्थागी: मैं क्वेश्चन कर रहा हूं। यह जो मीटिंग हुई उस में उन्होने बताया कि 2 मेम्बर घाए धीर 2 नही प्राए ग्रीर मीटिंग स्थिगत हुई है भीर दूसरी मीटिंग की डेट नहीं पड़ी भीर एनवाइरमेंट ग्रुप ने यह भाईर दिया है कि एन० भार० सी० इस म पब्लिक हियरिंग करे, तो यह पञ्लिक हियेरिंग कब होगी, इस का कुछ पता नही है और न ही इस स्टटमेट में इस प्रकार की कोई जानकारी है। इसीलिए मैं विशष जानकारी इस बारे से चाहुंगा। इस प्रकार की भ्रमेरिका की नीति है और अमेरिका की सरकार की इस असमर्थता को ध्यान मे रखते हुए भौर जहा तो कमेटियां माथ साथ हैं, उन्होने धमेरिकन एडमिनिस्ट्रेशन के भादेश के पश्चात भी इस को स्राने से रोक लिया है भौर दूमरी बात यह है कि धमेरिकन गवर्नमेट ने जो एक्ट पाम किया है, उस के अनुसार एनरिक्ड यरेनियम उसी देश को दिया जाएगा जो नान-प्रोलीफरेशन दीटी पर हस्ताक्षर करेगा । इस प्रकाश मे मैं यह जानना चाहता ह कि तारापुर प्लान्ट की रक्षा के लिए ब्राप क्या करने जा रहे हैं ताकि यह भविष्य मे चलता रहे। ग्रब हम टाइम पर 7 6 टन का ही मामला नही है बल्कि ग्राग भी रेगुलर सप्लाई ग्राप के पास रहे, इस तरह की व्यवस्था के लिए घाप ने धमेरिका की गवर्नमेट से कोई समझौता किया है या नान- प्रोलीफरेणन ट्वीटी के सम्बन्ध मे जो भ्राप की नीति है, उस मे भ्राप कोई परिवर्तन करने जा रहे है या उम समझौते को तोड कर किसी दूसरे देश के साथ ममझौता करेंगे। इस प्लान्ट की रक्षा के बारे में ग्राप क्या करने जा रहे हैं, यह मैं जानना चाहता हुं, दूसरी बात मैं जानना चाहता हूं . . . .

MR. SPEAKER: Only one question, please.

भी भोम प्रकाश त्यागी: घष्यक्ष महोदा, मैं ने यह अनुभव किया है कि जिस दिन भेग काल एटेंशन भाता है, उस दिन भाप को क्स्स याद भाते हैं। न मालूम क्यों?

MR. SPEAKER: You have already spoken for seven minutes.

बी ब्रोम प्रकाश त्यागी: यहां पर नवेश्वन्स पर लैनवर होते हैं भौर मेरी भावत ज्यादा बोलने की नहीं है।

MR SPEAKER: Everybody thinks like that.

भी भ्रोम प्रकाश त्यागी: मध्यक महोदय, यह बहुत इम्पोर्टेन्ट सवाल है, यह साधारण सवाल नहीं है।

MR. SPEAKER: That is why Calling Attention is allowed.

श्री श्रोम प्रकाश स्थागी: ग्रध्यक्ष महोदय, ग्रभी एक श्रीर महत्वपूण प्रश्न है श्रीर स्पेन्ट प्यूल का मामला है। ग्रगर ग्राप को 7.6 श्रीर 16.7 टन मिल भी गया, तो स्पेन्ट प्यूल के स्टोरेज का मवाल है। देश में 500 स्पेन्ट प्यूल रोड्स के स्टोरेज की कपेसिटी है ग्रीर 600 ग्राल्रेडी ग्रा चुका है। ग्रव जो स्पेन्ट प्यूल रोड्स हैं, उनको ग्राप कहा स्टोर करेंग क्योंकि ग्रमीरिका स्पेन्ट प्यूल रोड्स को ले नहीं रहा है। एग्रीमेट के मनुसार उस को लेने चाहिए लेकिन वह ले नहीं रहा है। तो किस तरीके से ग्रांप इस समस्या का समाधान करेंगे?

इस के साथ साथ झध्यक महोदय, एक और विषय है। यह जानकारी मुझे झाज ही मिली है। प्यूज की भगर री-प्रोसेसिंग कराई जाए, तो उससे जो मेटर निकलता है, जिसको प्लूटोनियम कहते हैं, उससे एँटम बम बन सकते हैं। भ्रमेरिका की गवर्नमेंट ने दो कैमरे लगा रखे हैं।

MR. SPEAKER: You have already taken ten minutes.

को कोल प्रकाश त्याची : उस में दो कमरे लगे हुए हैं भीर जो कोई उस को छएगा री-प्रोक्षींसंग के लिए, तो प्रमेरिका के एक्ट पर्टस को मालूम हो जाएगा। हमको प्रोत्तिस्य भी नहीं करने दे रहे हैं और लेने नी नहीं दे रहे हैं। जब वे युरेनियम भी नहीं दे रहे हैं तो ऐसी स्थिति में प्राप इन तमाम समस्याधों को कैसे हल 'करेगे ? इसका और फोरियम टक्नोलोजी का भी विकास करने के लिए सरकार कोई प्रयत्न कर रही है या नहीं ? यह मैं चानना चाहता है।

भी मोरारजी देसाई: मैंने बहुत तफसील देकर सायद कुछ गलती की है। मैं भाशा करता था कि नारी तफसील मे जाने के बाद सम्मानीय मदस्य हमारी तकलीफों को समझेंगे। भमेरिका का राज चलाना हमारे हाथ में नही है। न वहां की जो पद्धति है, उसको बदलना ही हमारे हाथ में है । प्रजीडेट कार्टर ने जो कहा है, उसका वे पालन करेगे, ऐसा मुझे विश्वास है। मगर हम जल्दवाजी करें भौर यह चाहे कि यह एकदम हो जाए तो यह होने वाला नही है। हम भागा करते है कि इसका फंसला जल्दी हो जाएगा भ्रौर हमारी तकलीफ कम होगी। लेकिन यह भरोमा हम नहीं कर सकते कि एक माल के बात भी यह मिलता रहेगा क्योंकि उनका दूसरा कानून बना है जो श्रमल मे श्रा जाएगा। इसलिए भी हमको सोवना होगा भौर हम सोच भी रहे है। एक सन्द्रक के नीचे हाथ दब गया है। उसकी चिल्लाने से घौर संगल-जवाब करने से तो मैं निकाल नहीं सकता। कुछ खुबी से, शाति से, धीरज से निकास सकता हूं भीर इस कोशिश में हम हैं। जो कुछ करना, है, उसको एकदम से बता देना एकदम भ्रम्छा भी नहीं है भीर फायदेमन्द भी नहीं है। इससे सम्मानीय सदस्य संतोष करें, एसी मेरी प्रार्थना है।

SHRI M. BANATWALLA (Ponnani): Sir. the Prime Minister is seized of this important question which has been coming up in the House again and again. It is rather unfortunate that the supply of enriched uranium should get delayed continuously. Now, Sir, it is quite apparent that this Government has thrown up its hands in despair and it is also not prepared to take this House into confidence with respect to alternatives that are being thought of. There is a mere hope that President Carter will fulfil his promise. But we have been told that in addition to the United States executive there is also a quasi-judicial body and the granting of the export licence is in the hands of the United States Nuclear Regulatory Commission. Now, Sir, they have to hold public hearings also. I can understand that all these are not in the hands of our Government, but at the same time, we have to take cognisance of these various factors that have come up again and again with respect to our projects. We have one treaty with the United States and this bilateral agreement with the United States provides that India shall not obtain this enriched uranium from any other sources. Now, my question is whether the Government has taken up this matter with the United States that in case there are delays and continuous delays, whether we will be in a position to arrange for the supply of enriched uranium from alternative sources. Whether such proposal is in the mind of the Government and whether the matter has been taken up with the United States? I do not need to suggest a complete reversal of the agreement but only with respect to this particular point, whether the question has been taken up and what is the reaction of the US Government about our obtaining the supply from alternative sources in case of delay?

A further point that has come up is that we are groping in the dark. We do not even know how much delay will occur as a result of all these procedural requirements. We are told that there are no policy diffi[Shri G. M. Banatwalla]

culties but only procedural requirements. But my basic and fundamental question is whether the Government is really happy with the attitude of the United States authorities and whether it really, sincerely and firmly believes that the supply of enriched uranium will continue to come from them, especially in the context of the situation, the altered situation, which has already been placed before the Government by the previous speaker.

SHRI MORARJI DESAI: I do not quite follow what the hon. Member wants me to do. We have taken up the matter with the United States and we are doing our level best to sort out the difficulties which are not quite of our creation; but they did arise from the explosion that was made here three or four years ago. This is not to say that they were justified in doing this. The agreement did not warrant any break of it by the other side. That also I have pointed out to them But the position is that we cannot use any other fuel except enriched uranium in this plant and we are bound by the agreement that we cannot obtain it from elsewhere as long as they do not say they cannot supply it If they say so, then all other avenues are open to us, even the processing of the used material will be open to us. Then we will not be bound by any restrictions. Therefore, we can find out many things. I do not think that we should say everything now and create more difficulties Therefore, I am only requesting my hon friends not to go on making this issue wider and wider which might create more difficulties for us. We have to find out a remedy and I hope we shall be able to find out a remedy.

SHRI VASANT SATHE (Akola): The hon Prime Minister has stated in his statement that fuel for Tarapur, should be made available by the United States and that India shall not obtain this from any other source. This was the term of the bilateral agreement. As is well known, in any bilateral agr-eement, if one party goes back unilateratly on the agreement, how can the other party be bound by the agreeme ant?
Honour is all right. But in practice why should you consider yourscalf bound by the agreement and take shelter under that? I can understand the helplessness of the circumstances that he was referring to. He expresses the hope that the delay is not due to any policy issue but on account of procedural requirements. It has been pointed out in the report which has appeared in the Indian Express of March 22 that it is not actually a matter only of procedural requirement; there is something deeper. The three bodies which are raising objections are doing so with a view to pressurising the Government on the larger issue of committing this Government on the Non Proliferation Treaty and therefore there is no use of beating about the bush in this matter. The hon Prime Minister went all the way to the extent of reassuring not only President Carter but the people of America and all those bodies which are there that India would never be an atomic weapon nation. Fair enough. He went even further to say that we will not have even a peaceful nuclear explosion. But even this has not satisfied the so-called scientists and the objectors. In the light of this, can the Government tell this country, can the hon. Prime Minister-who in his reply himself is not sure whether the contracted fuel will be coming and also after the Act comes into force --tell what would happen to Tarapur Plant? Therefore, an alternative has to be thought of. He had recently gone to Australia Probably there are other countries like France-I do not know. The host way as he says, to get his hands off is not to wait till Tarapur Plant comes to a halt, but to make an alternative arrangement. You are freed already from the bilateral agreement; morally also you need not be bound by it. The day they stopped

U.S. re. Urainium

226

concerned.

sending the uranium you could have gone for other sources and found the other source. What is holding it up? An impression has gone round in the nation that we are now succumbing; a self-reliant country, particularly the Prime Minister who is known for his uprightness and fearlessness is succumbing to arm-twisting methods of big powers. This is, unfortunately, the impression because of this parti-

SHRI KANWAR LAL GUPTA (Delhi Sadar): No, it is not a fact. It is your impression.

cular deal, as far as the supply of enriched uranium to Tarapur Plant is

SHRI VASANT SATHE: I do not want to go from the sublime to ridiculous. Probably Mr. Raj Narain...

SPEAKER: Please come to the question. We are on an important matter.

SHRI VASANT SATHE: He was just now saying: why have uranium? You could have used uranium. This is going from the sublime to the ridiculous. I want to know from the hon. Prime Minister why he is still wavering and hesitant in going in straightaway for an alternate source, after taking the country into confidence because that is the only alternative; today or tomorrow you will have to go after that act; why not do it now when it is the right time before Tarapur Plant comes to a grinding halt?

SHRI MORARJI DESAI: Well. Sir, my hon. friend's interpretation that the agreement has already been broken is not correct in my view, though I have perhaps less knowledge of law than he has. I do not know how much he has. But I do agree that I do not have more than he has. It is clear to me that there is no breach of agreement yet. They have not yet refused. The supply is only delayed. Some of it did come and some of it is going to come. That is what they say. Therefore, the 9 LS-8.

agreement is not broken. If the agreement is broken, we are free to take whatever action we may want to take. There will be no binding on us in any case. I will take action on it most certainly and quickly. But until then, I cannot break the agreement myself. My hon. ffriend may or may not have that sense of Otherwise, he would not honour. have suggested this to me.

SHRI VASANT SATHE: Was it a part of the agreement that by the objection of NRC, it can be delayed?

SHRI MORARJI DESAI: It is not outside the agreement. America is bound to act on its own procedure as we are bound to act on our proce-Therefore, I cannot find fault with them. That you have to under-Where is the question of submission? We do not want to surrender anything. Yes, if I had agreed to sign the treaty, I would have got a copious supply immediately. But I am not going to do it. Even if Tarapur has to close, I am not going to do it. If it closes, I cannot help it. It is not in my hands. But I will try to see that it does not close. I will strain every nerve to see that Tarapur does not close. For keeping the self-respect of this country, if the cost is to close it, I will close it without hesitation. Let my honourable friend understand that.

SHRI VASANT SATHE: I am satisfied.

SHRI MORARJI DESAI: Nobody is going to pressurise me, not even he.

का० रामको सिंह (भागलपुर): प्रध्यक्ष महोदय, प्रधान मंत्री जी ने जो कुछ कहा है. उसमे हम लोगो को काफी सन्तोष हम्रा है। श्रसल में इंडिया-यु०एस०ए० एग्रीमेंट श्रान सिविल युजेज माफ भटार्मिक एनर्जी 1963 में ही हुई थी और उसके मार्टिकल 2 में जो प्रावधान किया गवा है, उसी के चलते सारी कठिनाई है, जिसके कारण युरेनियम की